

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 468 OF 2018 IN
DFR NO. 1145 OF 2018

Dated: 4th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Bhagyodaya Motors Private Ltd.

.... Appellant(s)

Vs.

Gulbarga Electricity Supply Company Limited & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Shailesh Madiyal
Mr. Sudhanshu Prakash

Counsel for the Respondent(s) : -

ORDER

IA No. 468 of 2018

(For Condonation of Delay in Filing the Appeal)

We have heard the learned counsel, Mr. Shailesh Madiyal, appearing for the Appellant. Respondents, though served, unrepresented.

The learned counsel appearing for the Appellant submitted that, there is a delay of 57 days in filing the Appeal. Further, he quick to point out and submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. Further, he submitted that, the Respondents, though served, unrepresented, therefore, the delay may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application

explaining the delay in filing the Appeal, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and the delay in filing the Appeal is condoned. IA No. 468 of 2018 is allowed.

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Registry is directed to number the appeal and list the matter for admission on **24.07.2018**, as requested.

(S. D. Dubey)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member